The Payment of Bonus Rules, 1975

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The Payment of Bonus Rules, 1975

In exercise of the powers conferred by Section 38 of the Payment of Bonus Act, 1965 (21 of 1965), and in supersession of the Payment of Bonus Rules, 1965, the Central Government hereby makes the following rules, namely—

- 1. Short title and commencement.—(1) These rules may be called the Payment of Bonus Rules, 1975.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - 2. Definitions.—In these rules—
 - (a) "form" means a form appended to these rules;
 - (b) "Act" means the Payment of Bonus Act, 1965 (21 of 1965);
 - (c) "section" means a section of the Act.
- 3. Authority for granting permission for change of accounting year.—The prescribed authority for the purposes of the proviso to paragraph (b) of sub-clause (iii) of clause (1) of Section 2 shall be—
 - (a) in the case of an establishment in relation to which the Central Government is the appropriate Government under the Act, the Chief Labour Commissioner (Central);
 - (b) in any other case, the Labour Commissioner of the State in which the establishment is situated.
- **4. Maintenance of registers.**—Every employer shall prepare and maintain the following registers, namely—
 - (a) a register showing the computation of the allocable surplus referred to in clause (4) of Section 2, in Form A;
 - (b) a register showing the set-on and set-off of the allocable surplus, under Section 15, in Form B;
 - (c) a register showing the details of the amount of bonus due to each of the employees, the deductions under Sections 17 and 18 and the amount actually disbursed, in Form C.
- ²[5. Annual Return.—Every employer shall, on or before the 1st day of February in each year, upload unified annual return in Form D on the web portal

^{1.} Vide G.S.R 2367, dt. Aug. 21, 1975, published in Gaz. of India, Pt. II, S. 3(i), dt. Sept., 1975, pp. 2580-81.

Subs. by G.S.R. 58(E), dt. 29-1-2019 (w.e.f. 29-1-2019). Prior to substitution it read as:
 "5. Annual Returns.—(1) Every employer shall on or before the 1st day of February in each year upload annual returns in the Form D on the web portal of the Ministry of Labour and Employment giving information as to the particulars specified in respect of the preceding year:

⁽²⁾ Every employer on or before the 1st day of February in each year may file annual returns in the Form D to the Inspector giving information as to the particulars specified in respect of the preceding year:

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of the Central Government in the Ministry of Labour and Employment giving information as to the particulars specified in respect of the preceding year:

Provided that during inspection, the inspector may require the production of accounts, books, registers and other documents maintained in electronic form or otherwise.

Explanation.—For the purposes of this rule, the expression "electronic form" shall have the same meaning as assigned to it in clause (r) of Section 2 of the Information Technology Act, 2000 (21 of 2000).]

*FORM A

[See Rule 4(a)]

Computation of the allocable surplus under Section 2(4)

Name of the establishment Accounting year ending on the

Gross profit for	Sums deducted	from gross profits	Direct	Further sums		
the accounting year (Rs)	Depreciation under Section 6(a)	Development rebate or Development allowance [Section 6(b)]	taxesSection 6(c)	as are specified under the Third Schedule to the Act		
1	2	3	4	5		

Total of sums deducted under Columns 2, 3, 4 and 5	Available surplus for the accounting year (Column 1 minus Column 6)	Amount of allocable surplus, †67% (‡60% of Column 7)	
6	7	8	

 $[\]dagger$ Section 2(4)(a).

 $[\]ddagger$ Section 2(4)(b).

Provided that during inspection, the inspector shall require the production of the accounts, books, register and other documents if the same are maintained in manual form or in electronic form, as the case may be.

Explanation.—For the purposes of this sub-rule, the expression "electronic form" shall have the same meaning as assigned to it in clause (r) of Section 2 of the Information Technology Act, 2000 (21 of 2000)."

^{*} For position in Madhya Pradesh see below Section 26 of the Act, above.

FORM B

[See Rule 4(b)]

Set-on and set-off of allocable surplus under Section 15

1 2 3	Accounting year	Amount allocable as bonus (in Rs)	Amount payable as bonus (in Rs)	Amount of set-on or set- off (in Rs)	Total set- on or set-off carried forward
3 4	1	2	3	4	5

FORM C

[See Rule 4(c)]

Bonus paid to employees for the accounting yearending on the

Name of the establishment

No. of working days in the year

SI. No.	Name of the employee	Father's name	Whether he has completed 15 years of age at thebeginning of the accounting year	Designation	No. of days worked in the year	Total salary or wage in respect of the accounting year
1	2	3	4	5	6	7

Amount	Deductions						
of bonus payable under Section 10 or Section 11, as the case may be	Puja bonus or other customary bonus paid during the accounting year	Interim bonus or bonus paid in advance	³ [Amount of income tax deducted]	Deduction on account of financial loss, if any, caused by misconduct of the employee	Total sum deducted under Columns 9, 10, 10-A and 11		
8	9	10	10-A	11	12		

Net amount payable (Column 8 minus Column 12)	Amount actually paid	Date on which paid	Signature/Thumb impression of the employee
13	14	15	16

⁴[FORM D

[See Rule 5(1)]

Unified Annual Return Form

A. General Part:		
(a) Name of the establishment		
Address of the establishment House No./Flat No.	treet/Plot No	
Town District State	Pin Code	
(b) Name of the employer		
Address of the employer House No./Flat No. St	reet/Plot No	
Town District State	Pin Code	
E-mail ID Telephone Number	lobile Number	
(c) Name of the manager or person responsible for supervision and c	ontrol of establis	hment
Address House No./Flat No. Stre	et/Plot No.	-,-
Town District State	Pin Code	
E-mail ID Telephone Number M	obile Number	
B. Employer's Registration/License number under the Acts mention below:	oned in column	(2) of the Tabl
SI. Name	Registration	If yes (Registration
No.		No.)
(1) (2)	(3)	(4)
1. The Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996		
2. The Contract Labour (Regulation and Abolition) Act, 1970		

^{4.} Subs. by G.S.R. 784(E), dated 10-11-2014 (w.e.f. 10-11-2014).

No.

3.			Aigrant Wo	orkmen (Regulatio	on of Emplo	oyment					
4.		he Employees Provident Funds and Miscellaneous Provisions ct, 1952									
5.	The Er	nployees'	State Insur	ance Act, 1948							
6.	The M	ines Act, 1	952								
	Regula		7 or Regul	Regulation 3 of the M							
7.	The F	actories A	ct, 1948								
8.	The M	1otor Trans	sport Work	ers Act, 1961							
9.	The S	hops & Es	stablishmen	its Act (State Act)							
10.	Any o	other Law	for the time	e being in force							
	C. Deta	ails of Pri	ncipal Emp	ployer, Contracto	r and Conti	ract Labo	ur:				
1.	Name	e of the pri	incipal emp	loyer in the case of	of a contracto	or's establi	ishment			_	
2.				the establishment					\dashv	_	
3.				gaged in the estab			ar		_	\dashv	\dashv
4.	Tota	l number o	f days worl	ked by Contract La	abour during	the year			\dashv	\dashv	-
5.				s worked by Contra		uring the y	year ————		\dashv	-	_
6.	Nan	ne of the M	lanager Age	ent (in case of min	es)	· ·		Town	\vdash		\dashv
7.	Add	ress House	No./Flat N	lo.	Street/Plot	No.]10			-
	Dist	arict anail ID	The second secon	State Telephone	Number		n Code Mobile N	Io.			
_	D. W	orking ho	urs and we	ek day:			Г				
, J	1.	Number	of days wor	rked during the year	ar 						
-	2.			s worked during the	e year						
	3.		ours of work								
	4.	Day of v	veekly holic	iay	in any day	during th	e year:				
	3 1 1 1 1	Iaximum r	Females	Adolescents (I	oetween		dren (bel		,	Total	
	Sl.	1,24	1	the age of 14 to	To Jours						- 1

F. Wage rates (Category Wise):

Category	Rates of		No. of workers						
	Wages			Regular			C	ontract	
		Male	Female	Children	Adolescent	Male	Female	Children	Adolescen
Highly Skilled									
Skilled									
Semi- skilled									
Un- skilled									

G. (a) Details of Payments:

Gross wa	Gross wages paid		Deductions			es paid
In cash	In kind	Fines	Deductions for damage or loss	Others	In cash	In kind

(b) Number of workers who were granted leave with wages during the year:

Sl. No.	During the year	Number of workers	Granted leave with wages
			_

H. Details of various welfare amenities provided under the statutory schemes:

Sl. No. Nature of various welfare amenities provided		Statutory (specify the statute)	

I. Number of employees benefited by bonus payments:

(1)	(2)	(3)	(4)	(5)	(6)	(7)
Total amount payable as bonus	Settlement, if any, reached	Percentage of bonus declared	Total amount of bonus actually paid	Date on which payment made	Whether bonus has been paid to all the employees, if not, reasons for non- payment	Remarks
, — w. (-a)				+8517	F	

DECLARATION

It is	to certify that the above ovisions of Labour Laws	information applicable	on is true and correct and all to my establishment.	so I certify that I have complied with
Place		Date		Sign Here J